



Central Administrative Tribunal Jammu Bench, Jammu

T.A. No. 740/2021
(SWP No.2361/2018)

Wednesday, this the 3rd day of March, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Pradeep Kumar, Member (A)**

Sudesh Singh, age 32 years
s/o Darbar Chand r/o Vill. Mada
PO Mada,
Tehsil and Distt. Udhampur

..Applicant
(*Nemo* for applicant)

Versus

1. State of J & K through the Director General of Police
Jammu & Kashmir Government,
Jammu/Srinagar
2. The Incharge, Zonal Police Headquarters, Kashmir
3. The Commandant, State Disaster Relief Force, Jammu
4. The Chairman, Police Recruitment Board,
State Disaster Relief Force-Constable,
Jammu

..Respondents
(Mr. Sudesh Magotra, Deputy Advocate General)

ORDER (ORAL)

Mr. Justice L. Narasimha Reddy:

The Government issued a notification in the year 2012 for selection of Constables. The applicant was one of the candidates.



It is stated that the selection process could not progress for quite some time and it was resumed by virtue of notification dated 04.04.2018. The applicant filed SWP No.2361/2018 before the Hon'ble High Court of Jammu & Kashmir for a direction to the respondents to constitute a special recruitment team to consider and assess his merit and suitability. The Hon'ble High Court passed an interim order dated 16.11.2018 directing that in case the selection process was resumed, the case of the applicant shall also be considered.

2. The respondents filed a counter affidavit, which is not of much use or significance.
3. The SWP has since been transferred to the Tribunal in view of re-organization of State of Jammu & Kashmir and re-numbered as T.A. No.740/2021.
4. The selection process for the Constables, which commenced in the year 2012, continued up to the year 2018. When the applicant doubted as to whether his case would be considered at all, he filed SWP before the Hon'ble High Court. An interim order dated 16.11.2018 passed by the Hon'ble High Court has virtually protected the interests of the applicant and it was directed that his case shall be considered. It is not known as to whether the applicant was selected.

5. We, therefore, dispose of the T.A. in terms of the interim order dated 16.11.2018 passed by the Hon'ble High Court. There shall no order as to costs.



(Pradeep Kumar)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

March 3, 2021
/dkm/sd/sunil/jyoti/